

Increasing the pension amount to freedom fighters

†2414. SHRI NARESH CHANDRA AGRAWAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the current number of freedom fighters in the country and the monthly amount of pension given to them by Government;

(b) whether it is a fact that in view of the increasing inflation, Government is considering to increase their pension to ₹ 10,000 per month; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) About 51,400 freedom fighters and their eligible dependants are drawing samman pension from the public sector banks and treasuries. The amount of samman pension admissible to freedom fighters is as under:

Sl. No	Category of freedom fighters	Basic Pension (in Rs.)	Dearness Relief @ 143% w.e.f. 01.08.11 (in Rs.)	Total amount Pension (in Rs.)
(i)	Ex-Andaman political prisoners	7,330/-	10,482/-	17,812/-
(ii)	Freedom fighters who suffered outside British India (Other than INA)	6,830/-	9,767/-	16,597/-
(iii)	Other freedom fighters (including INA)	6,330/-	9,052/-	15,382/-

(b) and (c) At present there is no proposal under consideration to increase the basic pension admissible to freedom fighters. However, the dearness relief is revised every year on the basis of twelve monthly average increase in All India Consumer Price Index. Dearness Relief has been revised w.e.f. 1st August, 2011 from 123% to 143%.

Crime against women in Mumbai

2415. DR. BHARATKUMAR RAUT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether number of crime against women has risen in Mumbai in the recent past, thus creating atmosphere of insecurity among women;

†Original notice of the question was received in Hindi.

(b) whether it is also a fact that two young men were killed recently in Mumbai when they confronted a man who was teasing their girl friend; and

(c) the details of such incidents during the months of October-November, 2011 in Mumbai and the action taken by police in all the cases?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) As per the information provided by the National Crime Records Bureau (NCRB) the number of cases registered in respect of various crimes against women in Mumbai during 2008-2011 (upto August) is given in Statement (See below).

(b) Yes. The incident of stabbing happened on 20th October, 2011 at around 23:00 hrs. near Amboli Kitchen Bar and Restaurant Amboli Andheri (West), Mumbai.

(c) Such data is not maintained centrally at Government of India level.

Statement

*Cases registered under crime against women in Mumbai
during 2008-2011*

Sl. No.	Crime	2008	2009	2010	2011* (upto August)
1	2	3	4	5	6
1.	Rape	218	182	194	108
2.	Kidnapping and abduction of women and girls	116	86	146	124
3.	Dowry deaths	11	15	21	5
4.	Molestation	436	400	475	306
5.	Sexual harassment	121	101	138	93
6.	Cruelty by husband and relatives	502	434	312	178
7.	Importation of girls	0	0	0	0
8.	Immoral Traffic (P) Act	167	113	123	90
9.	Dowry Prohibition Act	0	1	0	2
10.	Indecent representation of women (P) Act	0	0	0	0

1	2	3	4	5	6
11.	Sati Prevention Act	0	0	0	0
TOTAL CRIMES COMMITTED AGAINST WOMEN		1571	1332	1409	906

*Provisional Data

*SOURCE: Monthly Crime Statistics

Amending law to deal with incest cases

2416. DR. GYAN PRAKASH PILANIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the State-wise number of incest cases, reported during the last three years and disposal thereof;

(b) whether in Germany, US and UK, incestuous rape has been identified and the offence attracts adequate punishments; and

(c) whether Government would consider amending the law to adequately deal with this?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) As per the information provided by the National Crime Records Bureau (NCRB), State/UT wise detail of cases registered under incest rape during 2008–10 is given in Statement (See below).

(b) In Germany, incest is punishable by law. In United States, every State and district of Columbia have some form of modified prohibition. In UK, incest is illegal.

(c) Ministry of Women and Child Development has already introduced 'The Protection of Children from Sexual Offences Bill 2011' in Rajya Sabha on 23rd March, 2011. The main aim of the bill is to address sexual abuse of Children. The Bill also provides for stringent punishment to offenders.